

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Diary No. 1723 of 2002.

IN

Original Application No. 438 of 2002.

this the 16th day of April 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)

1. Udaipal (C.T.M), S/o late Sri Shiv Balakram, R/o 23/47/18-A Allahpur, Allahabad.
2. Kanhaiya Lal (CSS) s/o late Rajjoo, R/o 9 Stanly Road, Civil Lines, Allahabad.
3. Nandlal Ram (CTM) s/o late Algo Ram, 1G/13K, Rajrooppur, Kalindipuram, Allahabad.

Applicants.

By Advocate : DR. H.N. Tripathi.

Versus.

1. Union of India through Ministry of Communication, New Delhi.
2. The Chief General Manager Telecom. U.P. (East) Telecom Circle Hazratganj, Lucknow.

Respondents.

By Advocate : Sri R.C. Joshi.

ORDER (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

By this application under Section 19 of the A.T. Act, 1985, the applicants have prayed for directions to the respondents to pay retiral benefits and arrears of salary payable to them in Grade-IV pay scale of Rs. 6500-10500/- alongwith other benefits. It has also been prayed that the respondents may be directed to take a decision on the pending representation of the applicants dated 28.1.2002, a copy of which has been annexed as Annexure A-2 to the O.A. As the applicants



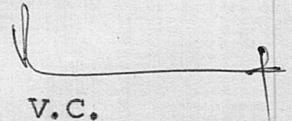
have already approached the competent authority for their grievances, no interference is required by this Tribunal at this stage except ^{that} the respondent no.2 may be directed to decide the pending representation of the applicants by a reasoned order within the specified time.

2. The O.A. is finally disposed of with the direction to the respondent no.2 to consider and decide the pending representation of the applicants dated 28.1.2002 within a period of three months from the date of communication of this order, by a reasoned order, and the applicants shall be paid all those amounts about which there is no dispute within the same period.

NO costs.



Member (A)



V.C.

G-irish/-